

**Central Administrative Tribunal  
Principal Bench, New Delhi**

OA No.3491/2018

New Delhi, this the 14th day of September, 2018

**Hon'ble Ms. Praveen Mahajan, Member (A)**

Som Prakash, Aged-70 Years, Group-B  
S/o Sh. Chhagan Lal,  
Retired CDMS from Northern Railway Station,  
Shakurbasti, New Delhi.  
R/o H. No. RZ-488, Gali No. 20,  
Sadh Nagar-II Palam Colony,  
New Delhi-45. ....Applicant

(By Advocate: Mr. Yogesh Kumar Sharma)

**Versus**

1. Union of India through  
The General Manager,  
Northern Railway, Baroda House, New Delhi.
2. The FA&CAO/Pension,  
Northern Railway Headquarter,  
Baroda House, New Delhi.
3. The Deputy Chief Material Manager,  
Northern Railway, Shakurbasti,  
New Delhi. .. Respondents

**ORDER (ORAL)**

Heard the learned counsel for applicant Mr.Yogesh Sharma for some time.

2. Learned counsel for the applicant stated that request of the applicant for grant of family pension for his 80 percent disabled son, Mr. Rakesh Sharma has not been decided by the respondents. This request was already forwarded, with

the recommendations of respondent no.3 to the respondent no.2 for including the name of Rakesh Sharma, in applicant's PPO. This has not been done even after lapse of two and half years. Shri Yogesh Sharma stated that the applicant will be satisfied if respondent no.2 is directed to pass an appropriate order on the letter sent on 20.10.2015 by the respondent no.3 to respondent no.2

3. In view of the limited prayer made by learned counsel for the applicant Mr. Yogesh Sharma, the respondents are directed to pass a reasoned and speaking order on the recommendations dated 20.10.2015 (Annexure A-1), for including the name of the applicant's son in the applicant's PPO, within a period of three months from the date of receipt of a certified copy of this order.

4. The OA is, accordingly, disposed of as above, at the admission stage.

5. It is made clear that nothing has been commented upon the merits of the case.

**(Praveen Mahajan)  
Member (A)**

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